

RESERVED

CENTRAL ADMINISTRATIVE TRIUBNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 6 day of May 2005.

Contempt Application No. 06 of 2001  
Original Application No. 1371 of 1999

Hon'ble Mr. D.R. Tiwari, Member (A)  
Hon'ble Mr. K.B.S. Rajan, Member (J)

1. Omi S/o Kaloo Singh,  
R/o Vill Pavarasa, Post Office Papli,  
Meerut.
2. Sri Om Sharma,  
S/o Sri R.C. Sharma,  
R/o LB-59 Pallav Puram Phase II,  
Modipuram,  
Meerut.
3. Ansuiya Prasad, S/o Sri Shyam Lal,  
R/o P-329 Pallav Puram Phase II,  
Modipuram,  
Meerut.
4. Anil Prasad, S/o Shyam Lal,  
R/o P-329 Pallav Puram Phase II,  
Modipuram,  
Meerut.

....Applicants

By Adv : Sri V.K. Goel

V E R S U S

1. Dr. Veerpal Singh,  
Joint Director Central Potato  
Research Institute, Campus Modipuram,  
Meerut.
2. Dr. G.S. Shekhawat,  
Central Potato Research Institute,  
Shimla (Himanchal Pradesh).

...Respondents

By Adv : Sri B.B. Sirohi

O R D E R

By K.B.S. Rajan, JM

This order shall dispose of Contempt  
Application No. 06 of 2001 filed by the applicant

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against Dr. Veer Pal Singh, Joint Director Central Potato Research Institute and Dr. G.S. Shekhawat of the same institution for alleged deliberate disobedience of order dated 01.12.2000 in OA No. 1371 of 1999. As per the said order it was provided that if the applicant reported regularly the respondents should give them job. The manner who they should report would be decided by respondent No. 4, The Scientist In-charge and in his absence by the Director.

2. According to the applicant despite representation dated 04.01.2001 and 11.1.2001 and personal visits by the applicant, the respondents had refused to give the applicant the job.

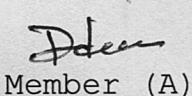
3. Notice having been issued, the respondents filed their version. According to them, in compliance with the order dated 1.12.2000 they had issued letter dated 19.01.2001 to all the applicants to report for work w.e.f. 20.01.2001 and infact, from 23.1.2001 all the applicants are working with respondent No. 1. They have also submitted that the order of the Tribunal was complied in real spirit and if any delay was caused the same was due to administrative delay only. They had accordingly prayed for dismissal of the Contempt Petition and consequent discharge of notices issued to them.

6

4. Arguments were also advanced at the time of final hearing of the OA and we have perused the documents. Order dated 01.12.2000 was admittedly complied with, w.e.f. 23.1.2001. The time taken for compliance can under no stretch of imagination ~~could be~~ be construed as delay much less a deliberate delay and the least a deliberate disobedience of the order of the Tribunal. The Contempt Application, therefore, has to be, and accordingly is, dismissed. Notices issued to the respondents automatically stand discharged.



Member (J)



Member (A)

/pc/